

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No.1096/2018

New Delhi this the 15th day of March, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Umesh Saini,
S/o Sh. Het Ram Saini,
R/o WZ-14, B/4 Budhela, Vikas Puri,
Delhi-110018.

-Applicant

(By Advocate: Shri Aditya Aggarwal)

Versus

North Delhi Municipal Corporation,
Through its Commissioner,
4th Floor, Dr. Shama Prasad Marg,
Civic Centre, New Delhi.

-Respondent

ORDER (Oral)

By Mr. V. Ajay Kumar, Member (J):

The applicant, a contractual Pharmacist under the North Delhi Municipal Corporation, filed the O.A. questioning Annexure A-1 Office Order dated 10.10.2017 whereunder his contract was terminated in pursuance of an investigation conducted by the Vigilance Department and the report thereof. It is further submitted that the applicant has submitted a Legal/Demand Notice to the Commissioner, North Delhi Municipal Corporation (Annexure A-7) on 24.02.2018, however, the respondent has not passed any order thereon till date.

2. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondent to consider the claim of the applicant filed against the impugned termination order dated

10.10.2017 and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 60 days from the date of receipt of a copy of this order. In the event of rejection of his claim, he is at liberty to question the order passed by the respondent, in accordance with law, if so advised. No order as to costs.

Let a copy of the OA, be enclosed to this order.

Order by Dasti.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

cc.